

File No. 1/Infant Nutrition/Std/Notification/FSSAI/2016
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Regulation division)
FDA Bhawan, Kotla Road, New Delhi-110002

Dated, the 07th July, 2018

Subject: Direction under Section 16(5) of Food Safety and Standards Act, 2006 regarding use of Lecithin in Follow up Formula.

In exercise of the powers conferred under section 92 of Food Safety and Standards Act, 2006(34 of 2006), FSSAI has framed the draft Food Safety and Standards (Foods for Infant Nutrition) Regulations, 2017 and the same is uploaded on website on dated 27th December, 2017 under notice for comments for inviting suggestion or objection of stakeholders:

2. In these draft regulations, lecithin has been included as permitted additive for use in follow-up formulas. The draft regulations are in the process of being notified and the process of notification, consideration of comments, if any, that may be received thereon and the finalization of these regulations is likely to take some time. Meanwhile, recognizing the technological need of lecithin in follow up formula and representations from stakeholders in this regard, it has been decided that lecithin shall be considered as an approved emulsifier in follow-up formula up to a level of 0.5gm/100gm pending the final notification in this respect.

3. This issues with the approval of the competent authority in exercise of the power vested under section 16(5) of Food Safety and Standards Act, 2006.

(Sunil Bakshi)

Advisor (Regulations)

To

1. All Food Safety Commissioner
2. All Authorised Officer, FSSAI
3. All Central Designated Officer of FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI